

[Shri Buta Singh]

- (xxvi) G.S.R. 550(E) published in Gazette of India dated the 30th October, 1975 together with an explanatory memorandum.
- (xxvii) G.S.R. 2602 published in Gazette of India dated the 1st November, 1975 together with an explanatory memorandum.
- (xxviii) G.S.R. 2643 published in Gazette of India dated the 8th November, 1975 together with an explanatory memorandum.
- (xxix) G.S.R. 2672 and G.S.R. 2673 published in Gazette of India dated the 15th November, 1975 together with an explanatory memorandum.
- (xxx) G.S.R. 2674 published in Gazette of India dated the 15th November, 1975 together with an explanatory memorandum.
- (xxxii) G.S.R. 2675 and G.S.R. 2676 published in Gazette of India dated the 15th November, 1975 together with an explanatory memorandum.
- (xxxiii) G.S.R. 577(E) published in Gazette of India dated the 1st December, 1975 together with an explanatory memorandum.
- (xxxiiii) G.S.R. 581(E) published in Gazette of India dated the 9th December, 1975 together with an explanatory memorandum.
- (xxxv) G.S.R. 2829 published in Gazette of India dated the 13th December, 1975 together with an explanatory memorandum.
- (xxxvi) G.S.R. 587(E) published in Gazette of India dated the 16th December, 1975 together with an explanatory memorandum. [Placed in Library. See No. LT-9973/76.]

REPORT ON THE FIFTH GENERAL ELECTIONS TO THE HOUSE OF THE PEOPLE, 1971 VOL II (STATISTICAL), CONDUCT OF PARLIAMENTARY ELECTIONS (SIKKIM) RULES, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): I beg to lay on the table:—

(1) A copy of the Report (Hindi version) on the Fifth General Elections to the House of the People, 1971, Volume-II (Statistical). [Placed in Library. See No. LT-9974/76.]

(2) A copy of the Conduct of Parliamentary Elections (Sikkim) Rules, 1975 (Hindi and English versions) published in Notification No. S.O. 496(E) in Gazette of India dated the 10th September, 1975, under sub-section (3) of section 169 of the Representation of the People Act, 1951. [Placed in Library. See No. LT-9975/76.]

(3) A copy of the Order of the Election Commission issued under sub-section (6) of section 43C of the Government of Union Territories Act, 1963 as amended by the Government of Union Territories (Amendment) Act, 1975, in respect of the delimitation of parliamentary and assembly constituencies in the Union Territory of Arunachal Pradesh, published in Notification No. S.O. 639(E), in Gazette of India dated the 5th November, 1975, under sub-section (8) of section 43C of the said Act. [Placed in Library. See No. LT-9976/76.]

NOTIFICATIONS UNDER COMPANIES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—

- (i) The Companies (Acceptance of Deposits) Amendment Rules, 1975, published in Notification